

SUPREME COURT OF INDIA

Dev Raj

Vs.

State of Punjab

C.A.No.6346-54 of 2017

(Kurian Joseph and R.Banumathi,JJ.,)

04.05.2017

JUDGMENT

Kurian Joseph, J.,

SLP(Civil)No.2743-2751 of 2017

1. Leave granted.
2. It is not in dispute that the issue raised in these appeals is the same as in Civil Appeal Nos. 1949-1966 of 2016.
3. Therefore, these appeals are disposed of in terms of the Judgment passed on 11.01.2017 in Civil Appeal Nos. 1949-1966 of 2016.
4. The judgment in Civil Appeal Nos. 1949-1966 of 2016 shall form part of this Judgment.
No costs.